

place outside India at the end of the said visit.

(viii) G.S.R. No.83 dated the 6th February, 1989 exempting His Highness The Aga Khan, Her Highness the Begum Khan and twelve members of the delegation on their visit to India from 2nd February, 1989 to 14th February 1989 from payment of foreign travel tax leviable under sub-section (1) of section 35 of the said act, in respect of their international journey to any place outside India at the end of the said visit. [Placed in Library See No. LT-7400/89 for (i) to (viii).]

Report and Accounts (for the period from 12th December 1986 to 31st March, 1988) of the Indian Railway Finance Corporation Limited, New Delhi and related papers

रेल मंत्रालय में उपमन्त्री (श्री महाबोर प्रसाद) : श्रीमान्, कम्पनी अधिनियम 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों को एक-एक प्रति (अंग्रेजी तथा हिन्दी में) समा पटल पर रखता हूँ :—

(i) 12 दिसम्बर, 1986 से 31 मार्च, 1988 तक की अवधि के लिये इण्डियन रेलवे फाइनेंस कॉर्पोरेशन लिमिटेड, नई दिल्ली का पहला वार्षिक प्रतिवेदन और लेख, लेखाओं पर लेखा-परीक्षणों के प्रतिवेदन और उस पर भारत के निरन्तर-महानेखापरीक्षक की टिप्पणियाँ सहित।

(ii) फाइनेंसिंग के कार्यकरण की सरकार द्वारा संज्ञा।

[पुस्तकालय में रखी गई (i) और (ii) के लिए दिव्य संख्या एल० टी०-7 432 / 89]

Notifications of the Ministry of Surface Transport (Ports Wing)

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) : Sir, I beg to lay on the Table, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 a copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing) :—

(i) G.S.R. No. 15(E) dated the 9th January, 1989, publishing the approval of the Kandla Port Trust (Distrain or Arrest and Sales of Vessels) Regulations, 1988. [Placed in Library. See No. LT-7416/89].

(ii) G.S.R. No. 20(E), dated the 10th January, 1989, publishing the approval of the Madras Port Trust (Distrain or Arrest and Sale of Vessels) Regulations, 1988. [Placed in Library, See No. LT-7230/89].

(iii) G.S.R. No. 39(E) dated the 19th January, 1989, publishing the approval of the Tuticorin Port Trust (Distrain or Arrest and sale of Vessels) Regulations, 1988. [Placed in Library, See No. LT-7416/89].

[The Deputy Chairman in the chair]

APPEAL TO OPPOSITION TO END BOYCOTT OF HOUSE

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir) Madam, I want to make a point of personal explanation. Yesterday, Madam Deputy Charirman, I was told by a Member of the opposition that they felt that the statement by Shri Rajiv Gandhi in the Lok Sabha was not adequate. He mentioned two points on which, according to him, this explanation was not adequate. Number one was that the